

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 2083
TO BE ANSWERED ON WEDNESDAY, THE 15th MARCH, 2017

RULES FOR GRANTING BAIL

+2083. SHRI KUNWAR PUSHPENDRA SINGH CHANDEL:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether there is no uniformity in decisions of the courts in the country in granting bail;
- (b) if so, whether the Government is considering any new policy to bring uniformity in such decisions; and
- (c) if so, the details thereof?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE & ELECTRONICS AND
INFORMATION TECHNOLOGY
(SHRI P. P. CHAUDHURY)**

(a): The provisions relating to bail are provided under the Code of Criminal Procedure, 1974, and the Courts have discretionary powers to grant bail, therefore, there is no uniformity in decisions of the courts in the country in granting bail.

(b) & (c) Review of the Criminal Justice System is a continuous process to make the law in sync with the social changes. The amendments in the Indian Penal Code and the Code of Criminal Procedure are carried out from time to time. The Law Commission of India has been requested to suggest necessary changes, if any, in the existing provisions of the Code of Criminal Procedure relating to granting of bail.
